

(23)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 3154/2001

New Delhi, this the 18th day of December, 2001

HON'BLE SH. V.K.MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Rishal Singh S/o Sh. Ram Kumar
2. Dayanand S/o Sh. Rati Ram
3. Raj Pal Singh S/o Sh. Pyare Lal
4. Padam Singh S/o Sh. Ram Kishan
5. Devender Singh S/o sh. Shish Ram
6. Brahm Dutt Singh S/o sh. Kham Chand
7. Maru Ram S/o Sh. Prahlad Singh
8. Bhagwan Dass S/o sh. Shimbu Ram
9. Ram Niwas S/o Sh. Mam Raj
10. Amir Chand C/o Sh. Gopal Dass

(All the applicants are working as Helper Khalasis under Carriage & Wagan Dept. under respondent No.3 Northern Railway, Bikaner Division.

(By Advocate: Sh. Yogesh Sharma proxy for
Sh. M.K.Gaur)

Versus

1. Union of India through
The General Manager, Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway,
Bikaner Division, Bikaner
(Rajasthan).
3. Divisional Engineer,
Northern Railway,
(M.G.) Delhi.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has filed this OA seeking following reliefs:

- (i) to direct the respondents to recalculate the vacancies of the Skilled Artisans since 1988 and filled up 75%

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(25%+50%) Promotional quota from the eligible staff with all consequential benefits.

(ii) Any other fit and proper relief may also be granted to the applicants.

2. The grievance of the applicants are that for the post of Skilled Artisans there is a 50% quota for promotional post and 25% quota for direct recruitment. The applicants belongs to the feeder cadre, i.e., group "D" employees of the class. Applicant states that vide Annexure A-5 department has fixed a meeting and decided to fill up one of the agenda items, i.e. to fill up the 25% quota of Artisan staff but so far no decision has been taken up and they have not filled up the promotional quota posts since 1988. Counsel for applicant stated that applicants had made a representation vide Annexure A-4 on 24.6.2000 but the same has also not been responded to by the department. The case can be disposed of at this stage and in the interest of justice the representation of applicants can be disposed of within a specified period by passing a reasoned and speaking order thereon. Accordingly, we dispose of the OA and direct the respondents to dispose of the representation of the applicants within a period of 2 months from the date of receipt of the orders. The OA filed therein shall also be read as supplementary representation.

Kuldip Singh
(KULDIP SINGH)

Member (J)

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V.K. Majotra
(V.K. MAJOTRA)

Member (A)